

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1120(PB)/2020

IN THE MATTER OF:

Spa Hotels Pvt Ltd & Ors.

...

Applicant/Petitioner

Vs

Jindal Realcon Pvt Ltd

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 04.01.2021.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

The Applicant is hereby directed to issue notice to the corporate debtor by mentioning next date of hearing to appear and to file reply within ten days hereof.

List the matter for hearing on **08.02.2021**.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)